

Title: The Secretary-General, Lok Sabha received the message from the Secretary, Rajya Sabha that the Rajya Sabha at its sittings held on 27th August and 28th August, 2001 agreed without any amendment to the Government of Union Territories and the Government of National Capital Territory of Delhi (Amendment) Bill, 2001 and Energy Conservation Bill, 2001 which were passed by the Lok Sabha.

12.01 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 27th August, 2001, agreed without any amendment to the Government of Union Territories and the Government of National Capital Territory of Delhi (Amendment) Bill, 2001, which was passed by the Lok Sabha at its sitting held on the 16th August, 2001."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 28th August, 2001, agreed without any amendment to the Energy Conservation Bill, 2001, which was passed by the Lok Sabha at its sitting held on the 17th August, 2001."
- (iii) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 16th August, 2001 adopted the following motion in regard to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:-

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate one Member from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the unexpired portion of the term of the Committee *vice* Shri N. Thalavai Sundaram, resigned from the membership of Rajya Sabha and resolves that the House do proceed to elect, in accordance with the system of proportional representation by means of single transferable vote, one member from among the Members of the House to serve on the said Committee."

I am further to inform the Lok Sabha that in pursuance of the above motion, Shri R. Kamaraj, Member, Rajya Sabha has been duly elected to the said Committee.
